

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

**Petition No. 478/TT/2019**

Date:18.3.2020

To

Shri S.S. Raju  
Senior General Manager (Commercial),  
Power Grid Corporation of India  
Limited, Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:-** Truing up of Transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for transmission assets under ATS of Tuticorin JV TPS in Southern Region Asset-1: Tuticorin JV . Madurai 400 kV D/C (Quad Conductor) Line and extension of 400/220 kV Madurai sub-station

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/beneficiaries, latest by 1.4.2020:-

**2014-19 period**

- a) Reasons for claiming add-cap of 3.21 lakh for Asset I after cut-off date in accordance with Regulation 14 (3) (v) including but not limited to the following details:
1. Estimated package-wise break-up of total cost for which the payments have been withheld
  2. Break-up of undischarged liabilities with respect to each package
  3. Package-wise reasons for withholding of such payments
  4. Package-wise reasons for eventual release of such payments
- b) Undertaking on affidavit giving details of actual equity infused for the additional capitalisation during 2014-19 for the given transmission asset(s).

**2019-24 period**

- c) Justification for claiming MAT rate of 21.5488% for grossing up of ROE in Form-3 on normative parameters while claiming 17.472% (Refer: Para No. 11.2 of petition)
- d) Confirmation whether any previously recognized liabilities remain to be discharged for 2019-24 period, since no add-cap has been claimed for this period

**Forms**

- e) Flow of liabilities statement as per enclosed Annexure . I(B).
2. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
  3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-

(Kamal Kishor)  
Assistant Chief (Legal)

Annexure - I (B)

Liability Flow Statement

Name of Petitioner

Project Name

Asset No.	Headwise /Partywise	Particulars <sup>#</sup>	Year of Actual Capitalisation	Outstanding Liability as on COD/31st March 2014*	Discharge						Reversal						Additional Liability Recognized <sup>^</sup>						Outstanding Liability as on 31.3.2019	
					2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)		
Asset - 1	Party - A									-						-							-	-
Asset - 1	Party - B									-						-							-	-

<sup>#</sup> TL/SS/Communication Systems etc.

<sup>^</sup>Works deferred for execution, contract amendment - please specify

\*Whichever is later

This table is for computation that should match with Add Cap as per Petition for each Asset